50	Written Answers to)	[RAJYA SABHA]					Starred Questions		
1	2	3	4	5	6	7	8	9	10	
31.	Tamil Nadu	11	34	84	1145	205	159	254	1892	
32.	Telangana	20	72	193	327	55	5	103	775	
33.	Tripura	11	13	40	34	3		12	113	
34.	Uttar Pradesh	37	223	337	243	204	104	2255	3403	
35.	Uttarakhand	28	29	19	5			192	273	
36.	West Bengal	145	266	380	117	35	4	431	1378	
	Grand Total	1117	1969	4024	5929	2282	886	13553	29760	

Source: Data as uploaded by States/UTs on HMIS portal; status as on May 2019.

Disclosure of list of wilful defaulters

- *43. SHRI DEREK O'BRIEN: Will the Minister of FINANCE be pleased to state:
- (a) whether Government intends to make public the list of wilful defaulters who had taken bank loans of above ₹50 crores;
 - (b) if so, the details thereof and if not, the reasons therefor; and
- (c) whether any action has been taken by Government against wilful defaulters named in the list?

THE MINISTER OF FINANCE (SHRIMATI NIRMALA SITHARAMAN): (a) to (c) As per inputs received from Reserve Bank of India (RBI), lists of suit-filed wilful defaulters of ₹ 25 lakh and above and of suit filed defaulters of ₹ 1 crore and above are available in public domain on the websites of Credit Information Companies (CICs), and the list of non-suit filed wilful defaulters is confidential in nature and is exempt from disclosure under section 45E of the Reserve Bank of India Act, 1934.

Further, RBI has issued instructions that banks can consider publication of the photographs of borrowers declared as wilful defaulters as per RBI's instructions and bank's Board-approved policy.

Wilful defaulters have been acted against comprehensively. As per data reported by Public Sector Banks (including IDBI Bank Limited, which has been recategorised as a private sector bank with effect from 21.1.2019), till 31.3.2019, suits for recovery have

been filed in 10,022 cases. In cases involving secured assets, action under the provisions of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 has been initiated in 8,067 cases. Further, in accordance with RBI instructions of initiation of criminal proceedings wherever necessary, FIRs have been registered in 3,154 cases.

Moreover, to deter wilful defaulters, as per RBI's instructions, wilful defaulters are not sanctioned any additional facilities by banks or financial institutions, and their unit is debarred from floating new ventures for five years. Further, *vide* Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) (Second Amendment) Regulations, 2016, wilful defaulters and companies with wilful defaulters as promoters/directors have been debarred from accessing capital markets to raise funds. In addition, the Insolvency and Bankruptcy Code, 2016 has debarred wilful defaulters from participating in the insolvency resolution process.

Additionally, for effective action against wilful defaulters fleeing Indian jurisdiction, the Fugitive Economic Offenders Act, 2018 has been enacted to provide for attachment and confiscation of property of fugitive offenders and has disentitled them from defending any civil claim. Further, Government has advised Public Sector Banks (PSBs) to decide on publishing photographs of wilful defaulters, in terms of RBI's instructions and as per their Board-approved policy, and to obtain certified copy of the passport of the promoters/directors and other authorised signatories of companies availing loan facilities of more than ₹ 50 crore. Heads of PSBs have also been empowered to request for issue of Look Out Circulars (LOCs).

Telangana State public debt

- *44. SHRI MOHD. ALI KHAN: Will the Minister of FINANCE be pleased to state:
- (a) whether it is a fact that Telangana State has borrowed almost double of funds between 2014-2019 as compared to its debt as on 2nd June, 2014;
 - (b) if so, the details thereof;
- (c) whether it is a fact that the State was allowed to borrow additional debts over and above the Fiscal Responsibility and Budget Management (FRBM) limits; and
- (d) the details of Telangana's debt during the last five years and the funds requirement for payment of interests on the debt?